

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 32188/2021

(Arising out of impugned final judgment and order dated 25-05-2018 in CRLA No. 724/2015, CRLA No. 725/2015, CRLA No. 1230/2015 passed by the High Court of Judicature at Allahabad)

DR. KESHARI SINGH

Petitioner

VERSUS

STATE OF U.P & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.6156/2022-CONDONATION OF DELAY IN FILING and IA No.6158/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.6154/2022-EXEMPTION FROM FILING O.T. and IA No.6153/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 28-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Udayaditya Banerjee, Adv.
Ms. Parul Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is granted.

Application for exemption from filing official translation is allowed.

Delay condoned.

Issue notice.

Tag with SLP (Cr1.) No. 3361/2019.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER